

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.222/Chd/Hry/2017

In the matter of:

LUI Infra Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies,
NCT of Delhi & Haryana.

...Respondent

Present: Mr. Nahush Jain, Advocate and Mr. K.K. Singh, Practising
Company Secretary for the petitioner.
Mr. M.S. Pachouri, Registrar of Companies, Punjab and
Chandigarh for ROC, NCT of Delhi and Haryana.

Pursuant to the previous order dated 17.05.2018, the petitioner has filed by diary No.1479 dated 08.06.2018 the financial statement of the company for the financial year 2016-17, copy of the acknowledgement of Income Tax Return filed for the financial year 2016-17 and list of creditors of the company as on 31.03.2017. The same be taken on record. The petitioner has also filed written submissions. The matter cannot be taken up today due to paucity of time. List the matter on 14.08.2018 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

June 14, 2018
arora